

National Law School of India University
in association with

TRILEGAL

WELCOMES YOU TO

The XII

NLSTIAM

National Law School Trilegal **International Arbitration Moot**

17th - 19th May, 2019

www.nlstiam.in

nlstiam@nls.ac.in

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The XII edition

The National Law School of India University (NLSIU) in association with Trilegal, a top tier full service law firm, presents the 12th edition of the NLS - Trilegal International Arbitration Moot (NLSTIAM), set to take place from 17th to 19th May 2019, in Bangalore, India.

The organizing committee of NLSTIAM welcomes universities from all over the world to Bangalore, India for the Moot. The competition consists of an extensive four-day program which brings together students of diverse backgrounds and cultures to Bangalore, to challenge their skills as future practitioners in the field of international arbitration.

Alongside the moot, we are hosting the 2nd edition of the NLS-Trilegal International Arbitration Conference, which offers a unique opportunity for students to engage with arbitration experts on important themes in international arbitration.

The preliminary rounds of the competition will be held at the sprawling campus of the National Law School of India University in Bangalore. The advanced rounds, the Grand Finals and the socials event take place at the Taj West End, a 5-star hotel located in the heart of Bangalore's commercial district.



About the Moot

The National Law School – Trilegal International Arbitration Moot is a pioneering initiative on the part of NLSIU to increase student engagement with international arbitration law and practice. As India's largest arbitration moot, NLSTIAM has steadily garnered a reputation of dealing with the most cutting-edge issues in contemporary arbitration law and has attracted participation from India and abroad.

At NLSTIAM, we have always strived to provide the participants with a truly enriching experience. To this effect, we have invited several renowned practitioners, arbitrators, academicians and judges of the higher judiciary to judge the moot rounds.

The 2018 edition of the Moot was hosted in association with the Singapore International Arbitration Centre and Thomson Reuters, with prizes including internships at SIAC and huge cash awards. Further, we had a stellar judging panel with **Prof. Martin Hunter**, a world renowned name in the field, on the finals panel along with **Mr. Leng Sun Chan** (Global Head of Arbitration, Baker McKenzie), **Justice B.N. Srikrishna** (Retd. Judge, Supreme Court of India), and **Mr. Sitesh Mukherjee** (Head of Disputes Team, Trilegal).



About Trilegal

Trilegal is one of India's leading law firms with offices in four of India's major cities. Trilegal's areas of expertise include mergers and acquisitions; strategic alliances and joint ventures; private equity and venture capital; energy and infrastructure; banking and finance; restructuring; capital markets; telecoms, media and technology; dispute resolution; regulatory; competition law; labour and employment; real estate; and taxation.

Trilegal's client roster includes many of the world's leading corporations. The firm advised Vodafone in its multi-million acquisition of a 67% stake in Hutchison Essar Ltd., a leading Indian telecom company. Over the years, Trilegal has become the exemplar of a modern, progressive and equitable new generation of Indian law firms.

In the year 2015, Trilegal and the National Law School of India University joined forces to host the National Law School – Trilegal International Arbitration Moot. For the past four years, this collaboration has been extremely successful and has harbingered the commencement of a new phase in the growth of this moot.



About NLSIU

The National Law School of India University (NLSIU), established in 1987, has consistently been ranked as the leading institution for legal education in India, and has established a marked presence for itself in the global arena.

Mooting is an important co-curricular activity at NLSIU. It remains the only Indian University to emerge as the winners of the prestigious Phillip C. Jessup International Law Moot (in 1998 and 2013) as well as the World Rounds of the Manfred Lachs Space Law Moot (in 2012 and 2017). We have also reached the finals and the semi-finals of the Willem C. Vis (Vienna) Moot Court Competition in successive years.

At NLSIU, we also organize moots with equal zeal and enthusiasm. Apart from NLSTIAM, we host the National Funding Rounds of the Manfred Lachs International Space Law Moot every year. In the year 2016, we received global recognition and praise for hosting the Asia Pacific Rounds of the Manfred Lachs Space Law Moot, which saw participation from several reputed Universities from Asia and Australia.



Case Committee - 2019



Mr. Gary Born

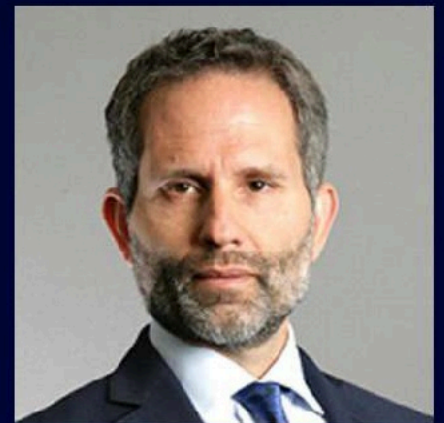
Chair, International Arbitration
Practice Group,
WilmerHale LLP

Mr. Gary Born has been one of the world's leading international arbitration practitioners for the past 20 years.

Mr. Born has participated in more than 600 international arbitrations, including four of the largest ICC arbitrations and several of the most significant ad hoc arbitrations in recent history. Mr. Born has also served as an arbitrator in over 175 institutional and ad-hoc arbitrations.

Recognized as one of the leading international arbitration lawyers in London in the Chambers UK Guide, Mr. Finizio's practice includes international arbitration, alternative dispute resolution, and general commercial litigation.

Mr. Finizio also serves as an arbitrator. He teaches International Commercial Arbitration as an Adjunct Professor at Pepperdine University Law School in London, Cologne Academy of Arbitration and for the Africa International Legal Awareness (AILA) annual International Treaty Law and Arbitration Programme.



Mr. Steven Finizio

Partner, International
Arbitration Practice
WilmerHale LLP



Case Committee - 2019



Mr. Ajar Rab

Partner,

Rab & Rab Associates LLP.

Mr. Ajar Rab is currently pursuing his doctorate in international commercial arbitration under the supervision of Prof. Dr. Stefan Kröll from Bucerius. He has previously worked at Shardul Amarchand Mangaldas at New Delhi, the Law Commission of India, Ministry of Defence, Ministry of Consumer Affairs, UPCL etc. and is a Policy Consultant for Lexidale, an international policy consulting firm. He is a non-resident expert at Vidhi Centre for Legal Policy, and an associate with the Chartered Institute of Arbitrators, London.

Mr. Lim focuses his practice on international arbitration matters and complex multi-jurisdictional disputes. Mr. Lim has advised governments in Africa and Asia on public international law issues (including state and international organizational immunities, international trade law and law of the sea) and international arbitration law reform. In addition to his practice as counsel, Mr. Lim has a developing practice as arbitrator and has received SIAC and DIS appointments as sole and party-appointed arbitrator in proceedings seated in Europe and Asia. A Visiting Senior Fellow at the National University of Singapore, Mr. Lim teaches a course on commercial and investment arbitration each year.



Mr. Jonathan Lim

Senior Associate,

WilmerHale LLP.



Judges at NLSTIAM

We firmly believe that the most important reflector of the quality of a moot is its judges. At NLSTIAM, right from the preliminary rounds to the grand finals, we strive to maintain excellent standards of judging. We invest a lot of time and effort into choosing our judges from amongst the best arbitrators and lawyers across jurisdictions. Over the years, we have had the privilege of hosting Sitting judges of the Apex Court and other eminent names in international arbitration on our panel of judges for the advanced rounds.



• **Prof. Martin Hunter**

- *World renowned Arbitrator and Author*



• **Ms. Sophie Nappert**

- *Arbitrator with 3VB, London*

• **Mr. Leng Sun Chan**

- *Global Head of Arbitration, Baker McKenzie*



• **Mr. Gary Bell**

- *Independent Arbitrator and Professor at NUS, Singapore*

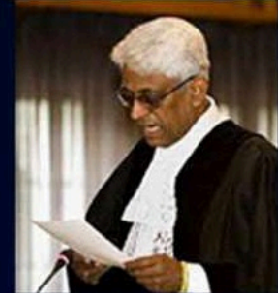


Judges at NLSTIAM



• Justice BN
Srikrishna

- Retd. Judge,
Supreme Court
of India



• Dr. PS Rao

- Ad-hoc Judge,
ICJ



• Mr. Devashish
Krishan

- International
Lawyer, New York



• Mr. Steven Lim

- Managing
Partner,
Nabarro LLP



• Mr. Nish Shetty

- Partner, Clifford
Chance LLP



• Mr. Joseph
Tirado

- Global Head
of Arbitration
Practice,
Garrigues

NLSTIAC

The Moot Court Society, NLSIU will also be organizing the **2nd edition of the NLS-Trilegal International Arbitration Conference** along with its flagship moot competition on **16th May 2018**. The conference will give a unique opportunity for students, researchers, arbitration professionals, lawyers and corporate firms to engage on contemporary issues impacting international arbitration in the ever-evolving legal and economic environment.

The 1st edition of NLSTIAC was organised in 2018. **The keynote address was delivered by Prof. Martin Hunter**. The two sessions in the conference focused on ***'Time and Cost Saving in Arbitration'*** and ***'Equality in International Arbitration Community'***. All the participants of the conference got the opportunity to engage with arbitration experts, academics and professionals on these important themes.



Testimonials



Mr. Alexander Meyniel

Winning Team and Best
Speaker (final), 5th NLSTIAM.
American University,
Washington College of Law

"NLSTIAM is more than one should ever hope for in a moot competition. It forces time pressured research and memorial writing, while at the same time encouraging the construction of elaborate arguments. The oral rounds are tough with quality teams and challenging arbitrators.

Whatever results are achieved, there is no doubt that any participant is a better advocate following NLSTIAM."

"I was privileged to be a part of NLSTIAM and NLSTIAC. The quality and variety of the teams that participated and applied themselves to a fairly complex investment treaty arbitration problem was very impressive. The accompanying conference was very useful and brought together some very eminent and well regarded practitioners and experts to introduce investment arbitration to the audience. Above all, the organization of the moot and conference was immaculate. The SIAC is proud to have been associated with the National Law School of India University, Bangalore, for the NLSTIAM and Conference.



Mr. Vivekananda N,

International Counsel,
Allen and Gledhill LLP
Former Head (South Asia)
and Counsel, SIAC





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